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0.4.No.1341/90 & 1341A/90

New Delhi, this the 9th August, 1994.

HON'BLE MR. JUSTICE D.L. MEHTA VICE CHAIRMAN (J)
HON'BLE MR. B.K. SINGH MEMBER (A)

Shri Jagdish Singh s/o Shri Shiv Lal, r/o 56, Village Sahipur P.D.Panchvati, Ashokvihar, Delhi.

2. Shri Murari Lal son of Shri Dharam Singh, r/o V&PO Rathdhana Distt.Sonepat. (By Shri Shankar Raju, Advocate)

.. Applicants

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- Lt.Governor of Delhi, Rajniwas Marg, Delhi.
- 2. The Secretary (Transport)
 Dte. of Transport,
 Delhi Adm., 5 Alipur Road,
 Delhi.
- 3. Director of Transport,5, Under Hill Road, Delhi.(By Shri MM Sudan, Advocate)

..Respondents

ORDER (ORAL)

HUN'BLE MR. JUSTICE D. L. MEHTA VICE CHAIRMAN (J)

Heard ld. counsel for the applicant.

The applicant has challenged the order dated

29-1-79 (An.A4) of the Director of Transport,

Delhi compulsory retiring him by way ofpunishment.

He has further prayed that the order An.A9 issued

by the appellate authority dated 29-12-89 may

also be set aside. He has further prayed that the

order passed by the Reviewing Authority (An.A11)

dated 4-6-90 may be set aside.

2. Brief facts of the case are that there was a complaint that the constables of Delhi Transport Authority are taking bribe from the truck-drivers. Raid was arranged and the raiding party found on 21-11-73 that the applicants were collecting money from the truck-drivers/transporters.

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statement of these applicants was tape recorded and they had accepted that they were taking bribe for distributing the same in proportiom to the higher authorities. An inquiry was conducted and the inquiry report was submitted in which it was found that both the applicants are guilty of taking the brand On receipt of the inquiry report, the Disciplinary Authority (D.A) after perusing the record and taking into consideration the tape recorded statement of the applicants, the raid report and other relevant documents, passed the orders of compulsory retirement of these officers. The appeal was also heard and personal hearing was also given to the applicants. Appeal was dismissed. Review petition was also filed which was also dismissed. There is sufficient material on record to prove the guilt of the applicants and there is no error of law of procedure which will render the prosecutemas illegal. We are of the opinion that we cannot dispute the opinion of the DIA. or the appellate authority when there is a concurrent finding of the facts. In the circumstances, the O.A. is rejected. No costs.

(B.K.SINGH) Member(A)

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(D.L.MEHTA)

Vice Chairman (J)